

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 202**  
IB-297(ND)/2021

**IN THE MATTER OF:**

Assets Care and Reconstruction Enterprise Ltd.  
Vs.  
ATS Infrastructure Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 10.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Mukund Rawat  
For the Respondent : Adv. Krish Kalra

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **31.05.2023**.

Sd/-  
**(Court Officer)**